

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 2097 of 2019

Employer in relation to the Management of E.J. Area of M/s Bharat Coking Coal Limited Petitioner

Versus

Their Workman represented through the Joint Secretary ©, Rashtriya Mazdoor Union Respondent

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : Mr. Amit Kumar Das, Advocate
Ms. Swati Shalini, Advocate

For the Respondent :

.....

06/ 09.09.2021.

It appears from office note dated 08.04.2021 that defect nos.1 & 2 as pointed out vide stamp reporting dated 01.05.2019 have not been removed.

Defect nos.1 & 2 are as follows:-

Defect no.1- Charge sheet no. mentioned in para & sub para-6 does not appear in Annex-2. It may be verified.

Defect no.2- Enquiry report date (10/04/2002) as mentioned in para & sub para-12 does not find in Annex-8. It may be verified.

Learned counsel for the petitioner has prayed for two week's time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects.

Put up this case on 30.09.2021.

(Kailash Prasad Deo, J.)